

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 229/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES: Kotak Mahindra Prime Ltd.  
V/s  
India Gold Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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**ORDER**

**T.C.P. No. 229/I&BC/NCLT/MB/MAH/2017**

1. None present.
2. This is Transferred Petition from the Hon'ble High Court. As per the Noting dated 10.08.2017 the Petitioner had sought permission to place on record Withdrawal Application. However, no one is present today.
3. From the records it is noticed that the necessary compliance of the Code and submission of the requisite Form has not been made on transfer of the Petition, therefore, this Petition now stood Abated vide the Notification No. GSR-732(E) dated 30.06.2017, as the Petitioner is not serious to pursue the matter.
4. However, as per the 1<sup>st</sup> Proviso of the Notification Liberty is granted to the Petitioner to file Fresh Petition, if deemed fit.
5. The Petition is disposed of as Abated. To be consigned to the records.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**27.09.2017**

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Sd/-

**M.K. Shrawat**  
**Member (Judicial)**